

Friday, the 17th January, 2020
(From 10.00 A.M to 03.25 P.M.)

1. **Obituary References:**

The Hon'ble Speaker made references to the passing away of the following:-

1. Sardar Jasbir Singh, Ex-Minister;
2. Sardar Sukhdev Singh Shehbazpuri, Ex-Minister;
3. Comrade Buta Singh, Ex-MLA;
4. Smt. Daljit Kaur, Ex-MLA;
5. Shri Raj Kumar, Freedom Fighter;
6. Shri Jeevan Singh, Freedom Fighter;
7. Shri Mohinder Singh Salooja, Freedom Fighter;
8. Brigadier Manjit Singh;
9. Shri Mohammad Sharif Idu, Famous Singer; and
10. Shri Shangara Singh Bhullar, Editor.

The Hon'ble Speaker paid rich tributes to the aforesaid great personalities and besides the aforesaid personalities, the Hon'ble Speaker also paid homage to Smt. Raj Rani Khanna, mother of Shri Avinash Rai Khanna, Ex-M.L.A and Ex-M.P and Smt. Surjit Kaur mother of Sardar Nazar Singh Manshahia, M.L.A. Besides this, on being proposed by Shri Brahm Mohindra, Parliamentary Affairs Minister to include the name of Prof. Surjit Hans, eminent Punjabi writer father of Nanki Hans, Chief News Editor and on being requested by Shri Randeep Singh, M.L.A to include the name of Shri Harjot Singh son of Baba Krishan Singh, Freedom Fighter also in today's list of condolence resolutions, the Hon'ble Speaker included their names as well in the list of obituary references.

The Hon'ble Speaker informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the departed souls.

2. **Short Adjournment of the House**

The Hon'ble Speaker adjourned the House till 10.43 A.M as a mark of respect after paying tributes.

3. **Announcement by the Hon'ble Speaker**

(i) **Regarding Panel of Chairmen**

The Hon'ble Speaker made an announcement under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen:

1. Sardar Pargat Singh Powar
2. Sardar Parminder Singh Pinki
3. Shri Aman Arora
4. Sardar Gurpartap Singh Wadala

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(ii) **Regarding Governor's Address**

In pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) the Hon'ble Speaker informed the House that the Governor has been pleased to address the Punjab Vidhan Sabha on 16th January, 2020 at 11.00 A.M under Article 176 (1) of the Constitution of India. The Hon'ble Speaker laid a copy of the Address on the Table of the House.

4. **Announcement by Secretary**

The Secretary laid on the Table of the House a statement showing the details of the Bills passed by the 15th Vidhan Sabha during its special (Ninth) session, which have since been assented to by the Governor.

5. **Motion Regarding Suspension of Certain Rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly)**

Minister for Parliamentary Affairs moved the following motion in the House which was carried:

"This House resolves that the current session of the Punjab Vidhan Sabha (Punjab Legislative Assembly) being in the nature of Special Session to transact certain urgent and important Government Business, only Government Business be transacted during this Session and no other business whatsoever including Questions, Calling Attention Notices and any other business to be initiated by a Private Member be brought before or transacted in the House during the Session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) do hereby stand suspended to that extent."

6. **Walk Out**

1. Members of the Shiromani Akali Dal and Bhartiya Janta Party present in the House staged a walkout from the House as a mark of protest by putting black badges on the faces against suspension of certain rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha.

2. Members of the Aam Aadmi Party present in the House except Sardar Nazar Singh Manshahia, Shri Kanwar Sandhu and Sardar Jagdev Singh staged a walkout from the House as a mark of protest raising slogans against suspension of certain rules of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha.

7. **Motion under Rule 16**

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die"

G. Singh
Superintendent 25.2.20
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8. **Papers to be laid on the Table**

The Parliamentary Affairs Minister laid on the Table of the House, papers as mentioned at Sr.No.1 to 8 as shown under Item No. V in today's List of Business.

9. **Presentation of Reports**

1. The Chairman, Committee of Privileges (Sardar Kushaldeep Singh Dhillon) presented report of the Committee of Privileges regarding privilege issue raised by Sardar Kulbir Singh Zira, M.L.A. against Sardar Parminder Singh Bariana, Punjabi Master. G.H.S. Nangal Ishar, Hoshiarpur. While presenting the report, the Chairman spoke for 04 minutes. He further urged the House to unanimously approve, adopt and agree with the recommendations of this report.

The following motion moved by Shri Brahm Mohindra, Parliamentary Affairs Minister was put to the vote of the House and carried:

"This House unanimously approves, adopts and agrees with the recommendations of the report presented by Committee of Privileges regarding the issue raised by Sardar Kulbir Singh Zira, M.L.A about the breach of privilege by Sardar Parminder Singh Bariana, Punjabi Master, G.H.S. Nangal Ishar."

The following Members took part in the discussion on the motion and spoke for the time as mentioned against their names:-

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| 1. Sardar Simarjeet Singh Bains, Lok Insaaf Party | 02 minutes |
| 2. Dr. Sukhwinder Kumar, Shiromani Akali Dal | 02 minutes |
| 3. Shri Amrinder Singh Raja Warring, Advisor/Chief Minister | 01 minute |

2. The Chairman, Committee of Privileges (Sardar Kushaldeep Singh Dhillon) presented the Fourth/Fifth/Sixth Interim Reports of the Committee of Privileges regarding privilege issues raised by the following:-

- Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against President. Shiromani Gurudwara Prabandhak Committee;
- Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, M.L.A;
- Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, M.L.A;
- Sardar Kulbir Singh Zira, M.L.A against Sardar Simarjeet Singh Bains, M.L.A; and
- Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, M.L.A.

10. **Walk Out**

Members of the Shiromani Akali Dal and Bhartiya Janta Party present in the House staged a walkout from the House raising slogans as a mark of protest against the report presented by the Committee of Privileges on the issue of breach of Privilege raised by Sardar Kulbir Singh Zira, M.L.A. against Parminder Singh Bariana, Punjabi Teacher. Government High School, Nangal Ishar.

G. S. 25.2.20
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11. Welcome Announcement by Hon'ble Speaker

The Hon'ble Speaker made the House aware of the presence of Sardar Bhagwant Singh Mann, Member of Parliament and he was welcomed by the entire House.

12. Legislative Business

1. The Punjab Right to Business Bill, 2020

The Industries and Commerce Minister introduced the Punjab Right to Business Bill, 2020 and also moved that the bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

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| 1. Shri Aman Arora, Aam Aadmi Party | 04 minutes |
| 2. Sardar Kultar Singh Sandhwan, Aam Aadmi Party | 01 minute |

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 19 as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Industries and Commerce Minister that "The Punjab Right to Business Bill, 2020" be passed was put to the vote of the House and carried.

Shri Sunder Sham Arora, Industries and Commerce Minister, by way of reply to the discussion on the Bill, spoke for 02 minutes.

2. The Punjab Water Resources (Management and Regulation) Bill, 2020

The Minister for Water Resources introduced the Punjab Water Resources (Management and Regulation) Bill, 2020 and also moved that the bill be taken into consideration at once.

The motion was put to the vote of the House and carried unanimously.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

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| 1. Shri Aman Arora, Aam Aadmi Party | 02 minutes |
| 2. Sardar Gurpartap Singh Wadala, Shiromani Akali Dal | 04 minutes |
| 3. Shri Budh Ram, Aam Aadmi Party | 01 minute |
| 4. Sardar Simarjeet Singh Bains, Lok Insaaf Party | 04 minutes |
| 5. Sardar Harinderpal Singh Chandumajra, Shiromani Akali Dal | 03 minutes |
| 6. Sardar Harpal Singh Cheema, Leader of the Opposition | 02 minutes |
| 7. Sardar Dilraj Singh Bhunder, Shiromani Akali Dal | 01 minute |
| 8. Sardar Kultar Singh Sandhwan, Aam Aadmi Party | 03 minutes |
| 9. Shri Pawan Kumar Tinu, Shiromani Akali Dal | 04 minutes |

During clause-wise consideration of the Bill, sub-clauses (2 and 3) of clause 1, clauses 2 to 39 as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried unanimously.

The motion moved by the Minister for Water Resources that "The Punjab Water Resources (Management and Regulation) Bill, 2020" be passed was put to the vote of the House and carried unanimously.

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The Hon'ble Chief Minister while taking part in the discussion spoke for 03 minutes. Sardar Sukhbinder Singh Sarkaria, Minister for Water Resources, by way of reply to the discussion on the Bill, spoke for 03 minutes.

3. The Punjab Goods & Services Tax (Amendment) Bill, 2020

The Finance Minister introduced the Punjab Goods & Services Tax (Amendment) Bill, 2020 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

Sardar Kultar Singh Sandhwan, Member, Aam Aadmi Party, took part in the discussion on the Bill and spoke for 02 minutes.

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 22, as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Finance Minister that "The Punjab Goods & Services Tax (Amendment) Bill, 2020" be passed was put to the vote of the House and carried.

Sardar Manpreet Singh Badal, Finance Minister, by way of reply to the discussion on the Bill, spoke for 02 minutes.

13. Walk Out

Sardar Balwinder Singh Bains and Sardar Simarjeet Singh Bains, both the Members of Lok Insaaf Party present in the House staged a walkout from the House raising slogans as a mark of protest against non-realisation of Rs 16 lakh crore from Rajasthan in lieu of water charges.

14. Official Resolution

The following resolution moved by Shri Brahm Mohindra, Minister for Parliamentary Affairs was put to the vote of the House and carried:-

"The Citizenship (Amendment) Act, 2019 (CAA) enacted by Parliament has caused countrywide anguish and social unrest with widespread protests all over the country. The State of Punjab also witnessed protests against this legislation, which were peaceful and involved all segments of our society.

The CAA seeks to negate the very secular fabric on which the Constitution of India is based. It is divisive and stands for everything opposed to a free and fair democracy which must enshrine equality for all. Alongside the religion-based discrimination in granting citizenship, it is apprehended that the CAA is also likely to endanger the linguistic and cultural identity of some sections of our people. CAA also envisages cancellation of the registration of Overseas Citizens of India (OCI) card holders, if they violate any law.

The CAA is aimed at distinguishing illegal migrants on the basis of religion, which is not permissible under the Constitution. It is also violative of Article 14 of the Constitution, which guarantees the Right to Equality and equal protection of the laws to all persons.

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Superintendent
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CAA provides for granting citizenship for Hindus, Sikhs, Buddhists, Jains, Parsis and Christians, who had migrated to India before December 31, 2014, but not to the members of the Muslim community and others such as Jews. The ideology behind the CAA is thus inherently discriminatory and is as far away as it can be from being a humanitarian measure.

In the backdrop of these facts, it is evident that the CAA violates the secular identity of India, which is the basic feature of our Constitution; therefore the House resolves to urge upon the Government of India to repeal the CAA to avoid any discrimination on the basis of religion in granting citizenship and to ensure equality before law for all religious groups in India.

Given the apprehensions about National Register of Citizens (NRC) and that the National Population Register (NPR) is a prelude to the NRC designed to deprive a section of persons from citizenship of India and implement CAA, this House further resolves that Central Government should amend the forms/documentation associated with the NPR to allay such apprehension in the minds of the people and only thereafter undertake work of enumeration under NPR."

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1. Sardar Manpreet Singh Badal, Finance Minister	25 minutes
2. Sardar Charanjit Singh Channi, Technical Education Minister	20 minutes
3. Shri Aman Arora, Aam Aadmi Party	08 minutes
4. Sardar Sharanjit Singh Dhillon, Shiromani Akali Dal	02 minutes
5. Shri Arun Narang, Bharatiya Janta Party	03 minutes
6. Dr. Raj Kumar Verka, Indian National Congress	06 minutes
7. Sardar Kultar Singh Sandhwan, Aam Aadmi Party	08 minutes
8. Shri Pawan Kumar Tinu, Shiromani Akali Dal	06 minutes
9. Sardar Simarjeet Singh Bains, Lok Insaaf Party	05 minutes
10. Sardar Bikram Singh Majithia, Shiromani Akali Dal	13 minutes
11. Sardar Randeep Singh, Indian National Congress	11 minutes
12. Smt. Razia Sultana, Transport Minister	10 minutes
13. Sardar Harpal Singh Cheema, Leader of Opposition	10 minutes
14. Shri Amrinder Singh Raja Warring, Advisor/Chief Minister	24 minutes

Captain Amarinder Singh, Hon'ble Chief Minister spoke for 18 minutes, by way of reply to the discussion on the Resolution.

15. Welcome Announcement by the Hon'ble Speaker

Hon'ble Speaker made the House aware about the presence of Sardar Amar Singh, Member Parliament, Lok Sabha, in the House and welcomed him on behalf of the entire House.

16. Extension of Time of the House

With the consent of the House, the time of today's sitting was extended by the Hon'ble Speaker till the completion of business mentioned in today's List of Business.

G. K. Singh, 2. 20
Superintendent
Punjab Vidhan Sabha
Chandigarh

17. **Resolution Under Article 368 of the Constitution of India**

The Chief Minister moved the following resolution in the House, which was carried unanimously by the House:-

" This House ratifies the amendments to the Constitution of India falling within the purview of clause (d) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019, as passed by both the Houses of Parliament."

While moving the Resolution, the Chief Minister spoke for 04 minutes.
The House, then adjourned Sine-die.

CHANDIGARH:
The 17th January, 2020

SHASHI LAKHANPAL MISHRA
SECRETARY

G. Kaur 20.2.20
Superintendent
Punjab Vidhan Sabha
Chandigarh